

FIR No. 38/2018
PS Kirti Nagar
State Vs. Nikhil Kumar S/o Sh. Yudhveer Singh,
R/o V&PO- Paliya Patti, District Shahjahanpur, U.P.
U/s 420/467/471/120B IPC

24.05.2020

Bail application filed on behalf of accused Nikhil Kumar.

Present: Ld. APP for the State

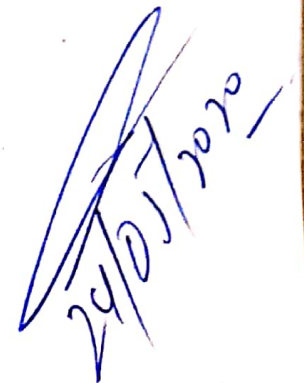
IO SI Mahender Kumar in person

Ld. Counsel Sh. Naresh Kaushik for accused Nikhil Kumar.

Ld. Counsel submitted that this is the 3rd Bail Application filed on behalf of accused Nikhil Kumar. He further submitted that earlier bail applications were dismissed by Ld. CMM and Ld. Sessions Court but aforesaid both bail applications were filed before filing of chargesheet. Ld. Counsel further submitted that in the case in hand chargesheet has been filed and, therefore, investigation has been completed and no purpose would be served by keeping the accused in JC.

Ld. APP vehemently opposed the bail application. IO SI Mahender Kumar submitted that in the case in hand chargesheet has been filed and accused Nikhil Kumar has been chargesheeted for offence u/s 420/120B IPC. IO further submitted that interrogation is not required from accused Nikhil Kumar.

Submissions heard. Keeping in view the fact that in the case in hand chargesheet has been filed and investigation qua accused Nikhil


24/05/2020

has been completed, therefore, in the view of Court, no purpose would be served by keeping accused in JC as innocence of accused till he is proved guilty is a cherished principle of law. Moreover, keeping in view Covid 19 situation, no purpose is going to be served by keeping accused Nikhil in JC as investigation has been completed. Therefore, accused Nikhil is admitted to bail on furnishing of Bail Bonds in the sum of Rs.20,000/- with one surety in the like amount.

Copy of this order be given to Ld. Counsel.

Copy of this order be also sent to concerned Jail Superintendent for information and Jail Superintendent is directed to brought the notice of accused regarding bail order in this case subject to aforesaid conditions.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.05.2020

order
by Adl.
Narekh
24.05.2020
D/3085/2014

FIR No. 241/2020
PS Nihal Vihar
State Vs. Nikhil Kumar & Ors.
U/s 392/34 IPC

24.05.2020

Application for release of vehicle No. DL4SC-9417 on superdari filed.

Present: Ld. APP for the State

Ld. Counsel Sh. V.K. Dubey for applicant.

Ld. Counsel submitted that vehicle is registered in the name of Ramesh Kumar who is father of accused Nikhil Kumar.

Reply of application also filed by IO who submitted that there is no objection in releasing the vehicle to superdar.

Submissions heard. IO is directed to appear in person before the concerned Court for clarifications regarding ownership of concerned vehicle and relation between aforesaid vehicle and person who was using aforesaid vehicle for commission of alleged offence, for 01.06.2020.

Copy of the order be sent to the IO.

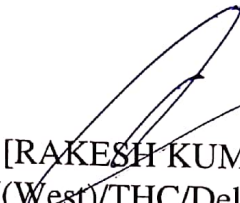
[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.05.2020

FIR No. 130/120
PS Punjabi Bagh

24.05.2020

Application for vehicle release filed.

Present: Ld. APP for the State
None for the applicant.
Be put up on **01.06.2020**.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.05.2020

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FIR No. 928/19
PS Punjabi Bagh
State Vs. Gaurav @ Gori S/o Jagpal
U/s 379/411 IPC

24.05.2020

Application moved for calling report from Jail Superintendent regarding accused Gaurav @ Gori not released from jail inspite of release order.

Present: Ld. APP for the State

Ld. Counsel for the applicant

Report not received from Jail Superintendent. Jail

Superintendent is directed to file report on 26.05.2020.

Copy of this order be sent to the Jail Superintendent.


[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:24.05.2020

**FIR No. 296/2020
PS Kirti Nagar**

24.05.2020

Application for releasing vehicle No. DLJ-2047 (complete number of vehicle not readable / legible as it is copy) filed.

Present: Ld. APP for the State

None for the applicant. Even mobile number mentioned in Vakalatnama is not legible.

Therefore, matter be listed on 26.05.2020.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.05.2020

**FIR No. 151/18
PS Nihal Vihar
State Vs. Sheikh Anwar**

24.05.2020

**Application for issuing Robkar to Jail Superintendent
Tihar for release accused Sheikh Anwar filed.**

Present: Ld. APP for the State
Ld. Counsel Sh. Ayub Khan for applicant. However,
Vakalatnama not filed.

Ld. Counsel submitted that accused is not required in any
case and direction be issued to Jail Superintendent to release the accused
as accused has been in JC.

Submissions heard. **Let notice be issued to Jail
Superintendent to file report as to why accused has not been released
and what is objection on behalf of Jail Administration for releasing
accused Sheikh Anwar, for NDOH.**

Put up on 26.05.2020.

**Copy of the order be given dasti to Ld. Counsel, as
requested.**

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.05.2020

*Copy reviewed
Akh.*

FIR No. 548/2020
PS Punjabi Bagh

24.05.2020

Application for bail on behalf of accused Rakesh filed.

Present: Ld. APP for the State

Ld. Counsel Sh. A.K. Sharma for the applicant / accused

Report not filed.

Let report be called from IO concerned on 26.05.2020.

[~~RAKESH KUMAR-II~~]

Duty MM(West)/THC/Delhi:24.05.2020

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FIR No. 20/2020
PS Nihal Vihar
State Vs. Baljeet Singh
U/s 392/411/34 IPC

24.05.2020

Application for release of vehicle on superdari filed.

Present: Ld. APP for the State
Ld. Counsel Sh. A.K. Sharma for the applicant / accused
Report not filed.
Let report be called from IO concerned on **26.05.2020**.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.05.2020

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by what w/a*

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**FIR No. 172/2020
PS Nihal Vihar West
State Vs. Deepu**

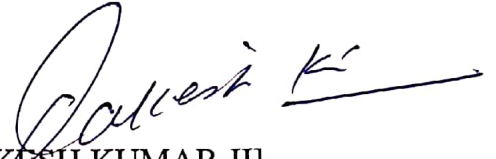
24.05.2020

Application for grant of bail filed.

Present: Ld. APP for the State

None for the applicant.

Be put up on 26.05.2020.



[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:24.05.2020

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FIR No. 84/10
PS Hari Nagar
State Vs. Mahinder Singh & Vinay Mishra
U/s 363/368/342/376 IPC

24.05.2020

Application for status report regarding release of applicants / accused persons filed.

Present: Ld. APP for the State

Ld. Counsel Sh. Harish Kumar on behalf of applicants.

It is submitted by Ld. Counsel that he wish to withdraw the present application. Separate statement of Ld. Counsel is recorded in this regard on the application. In view of the same, present application stands dismissed as withdrawn.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.05.2020

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FIR No. 291/2020
PS Punjabi Bagh
State Vs. Ruhan Kapoor
U/s 188/269 IPC r/w S/3 Epidemics Diseases Act, 1897

24.05.2020

Application for release of vehicle bearing registration No. DL8CAN-9937 on superdari filed on behalf of applicant.

Present:

Ld. APP for the State

Applicant is not present.

Ld. Counsel Sh. Nitin Mittal for the applicant

IO has filed his reply. Taken on record. IO has stated in the application that applicant was plying his vehicle during lockdown, therefore, his vehicle was seized.

It is submitted on behalf of applicant that he will comply the directions as laid down and he will be careful.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number **DL8CAN-9937** be released to the applicant on furnishing **security bond in the sum of Rs.5,00,000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the registered owner. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant.

[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:24.05.2020

(1)

Recd copy
24/05/2020
0/2220/1881

e-FIR No. 000887/2020
PS Paschim Vihar

24.05.2020

**Application for release of mobile phone Redmi-7 on
superdari filed.**

Present: Ld. APP for the State
Ld. Counsel for applicant

It is submitted by Ld. Counsel that he wish to withdraw the present application. Separate statement of Ld. Counsel is recorded in this regard on the application. In view of the same, present application stands dismissed as withdrawn.

[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi/24.05.2020

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FIR No. 376/2020
PS Rajouri Garden
State Vs. Happy @ Kamal Kaliya S/o Ramesh Kumar Kaliya
U/s379/511/34/188/269 IPC

24.05.2020

**Application for status report regarding illegal detention
of applicant / accused filed on behalf of applicant.**

Present: Ld. APP for the State

None on behalf of the applicant.

Reply of Jail Superintendent filed. Reply perused. Jail Superintendent is directed to release the applicant if the address of accused is verified as per the directions of the Court vide order dated 20.05.2020 and accused is not required in any other case.

**Copy of this order be sent to the concerned Jail
Superintendent.**

Application stands disposed off.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.05.2020

(2)

FIR No. 53/2020
PS Moti Nagar
State Vs. Gaurav S/o Yadram

24.05.2020

Present: Ld. APP for the State

None for the applicant

Reply on behalf of Jail Superintendent filed.

Reply filed on behalf of the State regarding verification report of address of the accused perused. As per the verification report, accused was earlier residing on the address but later on he had left the address and presently not residing on the address mentioned on the Bond. Keeping in view the aforesaid report, Personal Bond furnished by the accused stands dismissed. Accused is directed to file fresh Personal Bond in compliance of the order passed by the concerned Court in the sum of Rs.10,000/- to the satisfaction of the Jail Superintendent.

Copy of this order be sent to the concerned Jail Superintendent.

Application stands disposed off.


[RAKESH KUMAR-II]
Duty MM(West)/THC/Delhi:24.05.2020